

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP/2(AHM)/NCLT/2021

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.03.2021**

Name of the Company: Ajay Kumar Garg & Ors
V/s
Krishna Organisers and Builders Pvt Ltd
& Ors
Section 241-242 of Co.act,2013.

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
| 1. | | | | |
| 2. | | | | |

ORDER
(through video conferencing)

Mr. Dhruvit Shah, Advocate appeared on behalf of Petitioner. Ms. Aishwarya Reddy, Advocate appeared on behalf of Respondent.

The learned lawyer appearing on behalf of the Petitioner requesting for some time to file rejoinder.

The prayer is allowed.

Two weeks' time is granted to the Petitioner to file rejoinder by serving advance copy to the other side.

The Respondent is directed to furnish the copies of the documents as reflected in the order dated 21.01.2021.

With regard to the inspection of statutory records, as submitted by the Petitioner, the Petitioner is not allowed by the Respondent. The Respondent is directed to take the appropriate steps towards inspection of statutory records.

List the matter for hearing on 13.04.2021


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 4th day of March, 2021